

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 199 OF 2019 &
IA No. 1053 of 2019**

Dated: 3rd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

Mahanagar Developers **...Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **...Respondent(s)**
& Anr.

Counsel for the Appellant(s) : Ms. Swapna Sheshadri
Mr. Adishree Chakraborty

Counsel for the Respondent(s) : Ms. S. Rama
Mr. Anup Jain for R-2

ORDER

Admit.

Learned counsel for Respondents may file reply/objections on or before 14.08.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 28.08.2019 with advance copy to the other side.

List the matter on **16.09.2019**.

(S.D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson